



The Gazette of Meghalaya
EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 240

Shillong, Thursday, October 19, 2023

27th Asvina, 1945 (S. E.)

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 19th October, 2023.

No.LL(B).75/2011/67.—Captain Williamson Sangma Technical (Amendment) Act, 2023 (Act No. 12 of 2023) is hereby published for general information.

MEGHALAYA ACT NO. 12 OF 2023

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 18th October, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 19th October, 2023.

**CAPTAIN WILLIAMSON SANGMA TECHNICAL UNIVERSITY (AMENDMENT)
ACT, 2023**

An

Act

to amend the “Captain Williamson Sangma Technical University Act, 2011 (Act No. 17 of 2011).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Fifth Year of the Republic of India as follows:-

- | | |
|--|--|
| Short title and Commencement. | <p>1. (1) This Act may be called the Captain Williamson Sangma State University (Amendment) Act, 2023.</p> <p>(2) It shall come into force on such date as the State Government may by notification appoint.</p> |
| Amendment of the Preamble | <p>2. In the Captain Williamson Sangma Technical University Act, 2011 (hereinafter referred to as the Principal Act), in between the words “technology” and “including technical” the words “humanities, general sciences, commerce, performing arts, professional courses” shall be inserted.</p> |
| Amendment of Section 1 | <p>3. In the Principal Act, in Section 1, in sub-section (1) for the word “Technical” the word “State” shall be substituted.</p> |
| Amendment of Section 2 | <p>4. In the Principal Act, in Section 2, in clause (ii) and clause (xxxiii) for the word “Technical” the word “State” shall be substituted.</p> |
| Amendment of Section 5 | <p>5. In the Principal Act, the existing Section 5 shall be omitted.</p> |
| Amendment of Section 7 | <p>6. In the Principal Act, in Section 7, in clause (a) in between the words “technical” and “and related areas” the words “humanities, general sciences, commerce, performing arts, professional courses” shall be inserted.</p> |
| Amendment of Section 13 | <p>1. In the Principal Act, the existing Section 13 shall be omitted.</p> |
| Amendment of Section 14 | <p>2. In the Principal Act, the existing Section 14 shall be substituted as follows, namely.-</p> |
| “The Chancellor of the University and his Powers. | <p>14. (1) The Governor of Meghalaya shall be the Chancellor of the University.</p> <p>(2) The Chancellor shall be the head of the University.</p> <p>(3) The Chancellor shall preside at the convocation of the</p> |

University for conferring degrees, diplomas, designations and certificates.

(4) The Chancellor shall preside at the meeting of the Board of Governors.

(5) The Chancellor shall have the powers to call for any paper or information relating to the affairs of the University.

(6) On the basis of the information received the Chancellor if he/she is satisfied that any order, proceeding or decision taken by the authority of the University is not in conformity with the Act, Regulations or Rules, he/she may issue such directions as he/she may deem fit in the interest of the University which will be binding to all concerned.

(7) The Chancellor shall have the powers to appoint and remove the Vice-Chancellor as approved by the Board of Governors and any other powers as may be conferred on him/her by this Act and Statute made hereunder.”

L. A. LYNDEM,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.